

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 265 OF 2015

Dated: 13th January, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**M/s Vandana Global Ltd.
Versus**

...Appellant(s)

**Chhattisgarh State Power Distribution Company Ltd.
& Anr.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. Raunak Jain

Counsel for the Respondent(s): Mr. K. Gopal Choudary for R.1

ORDER

Admit. Issue notice. Mr. Gopal Choudary takes notice on behalf of Respondent No.1 and seeks three weeks time to file reply. Notice be issued to the other Respondents returnable on 19.02.2016. Dasti in addition is permitted.

List the matter on **19.02.2016**. In the meantime, reply be filed on or before 03.02.2016 after serving copy on the other side. Thereafter rejoinder, if any, may be filed on or before 18.02.2016 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**